

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. TRIVANDRUM
INTERNATIONAL HEALTH SERVICES LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TRIVANDRUM INTERNATIONAL HEALTH SERVICES LIMITED
2.	Date of incorporation of corporate debtor	25.02.2008
3.	Authority under which corporate debtor is incorporated / registered	Roc-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KL2008PLC021910
5.	Address of the registered office and principal office (if any) of corporate debtor	T.C 7/ 1407, SUT Royal Hospital, Kochulloor, Trivandrum, Kerala -695011 INDIA
6.	Date of closure of Insolvency Resolution Process	02.06.2022
7.	Liquidation commencement date of corporate debtor	02.06.2022(Order received on 07.06.2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Raju Palanilkunnathil Kesavan (Reg. No. IBBI/PA-001/IP-P00801/2017-18/11356)
9.	Address and e-mail of the liquidator, as registered with the Board	Mr. Raju Palanilkunnathil Kesavan CGNRA-9(33/1183A), Kodamassary Lane, Chalikkavattom, Vennala P.O, Kochi-682028, Email-rajupkin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	CA Raju P.K., M/s Agasti & Associates, Chartered Accountants, First Floor, CNRWA-6, Cherupushpam Lane, Kadavanthra, Kochi - 682 020, Kerala Email: rajupkin@gmail.com
11.	Last date for submission of claims	10-07-2022

Notice is hereby given that the National Company Law Tribunal Kochi Bench, Kerala, has ordered the commencement of liquidation of the M/s. TRIVANDRUM INTERNATIONAL HEALTH SERVICES LIMITED on 02.06.2022.

The stakeholders of M/s. TRIVANDRUM INTERNATIONAL HEALTH SERVICES LIMITED are hereby called upon to submit their claims with proof on or before 10.07.2022, to the Liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.
Sd/-

Raju Palanilkunnathil Kesavan (Liquidator)
(Reg. No. IBBI/PA-001/IP-P00801/2017-18/11356)
Date: 08.06.2022,
Place: Kochi

8/6/22
CA RAJU.P.K., LL.B., FCA, IP, RV
INSOLVENCY PROFESSIONAL
Regn. No: IBBI/PA-001/
IP-P00801/2017-18/11356